

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3588

ANSWERED ON:11.08.2015

Pending Mercy Petition

Chinnaraj Shri Gopalakrishnan;Mishra Shri Bhairon Prasad;Mohan Shri P. C.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the convicts awarded death sentence along with the number of cases where death sentence has not been carried out so far;
- (b) the details of mercy petitions pending as on date;
- (c) the number of jails having the facility for hanging of persons given the death penalty;
- (d) whether the Government proposes to increase the number of such jails or to set up electric chair instead of adopting the traditional method of hanging the culprits;
- (e) if so, the details thereof; and
- (f) the number of culprits hanged during the last three years?

**Answer**

Minister of State in the Ministry of Home Affairs  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): As reported by the National Crime Records Bureau a total of 117, 97 and 125 inmates were awarded capital punishment during the years 2011, 2012 and 2013 respectively.
- (b): As per available records, there are five cases of mercy petitions, involving nine convicts, pending under Article 72 of the Constitution of India.
- (c) to (e): Data of prisons having facility for hanging convicts on death row is not maintained centrally. Prisons and its related matter is a State subject under the Seventh Schedule to the Constitution of India.
- (f) As reported by the National Crime Records Bureau, the number of convicts executed during the years 2011, 2012 and 2013 are 00, 01 and 01 respectively.

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